

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Order reserved on 11.09.2020

Order pronounced on 05.10.2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER – J
HON'BLE MR. PRADEEP KUMAR, MEMBER - A**

O.A. No. 62/999/2020

Khurshid Hussain Wani, s/o Abdul Rehman Wani, r/o Nanil Mattan (District Anantnag) and others.

..... Applicants

(Mr. M.I. Dar, advocate for applicant)

Versus

1. Union Territory of J&K and others.

..... Respondents

(Mr. Amit Gupta, AAG for respondents)

ORDER

Per Rakesh Sagar Jain, Member (J)

Applicant Khurshid Hussain Wani along with fourteen applicants seek directions to the respondents to give them the benefit of communication No. MC/M/18/1854-55 dated 31.03.2018 (Annexure A1) addressed by Executive Officer, Municipal Committee, Mattan, district Anantnag (Respondent No. 5 to Director, Urban Local Bodies, Kashmir, Srinagar

(Respondent No. 2) read with Order dated 07.06.2018 (Annexure A11) passed by the Hon'ble High Court in SWP No. 401/2010 titled Firdos Ahmad Rather and ors v/s State of J&K and ors to the applicants and extend similar treatment.

2. Looking to the nature of the relief sought by the applicants, we dispose of the O.A. by directing the respondents to give the benefit of communication No. MC/M/18/1854-55 dated 31.03.2018 (Annexure A1) addressed by Executive Officer, Municipal Committee, Mattan, district Anantnag (Respondent No. 5 to Director, Urban Local Bodies, Kashmir, Srinagar (Respondent No. 2) read with Order dated 07.06.2018 (Annexure A11) passed by the Hon'ble High Court in SWP No. 401/2010 titled Firdos Ahmad Rather and ors v/s State of J&K and ors to the applicants under rules and regulations provided their case falls within the ambit of the said communication and order of the Hon'ble High Court.

3. O.A. is accordingly disposed of. We observe that we have not touched upon the merits of the case. No order as to costs.

(Pradeep Kumar)
Member (A)

(Rakesh Sagar Jain)
Member (J)

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